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BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P(IB) No.494/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 16th November 2017, 10.30 A.M

Name of the Company		M/s. P. Mahendra & Co.-Vs-Divine Engineering & Allied Products Pvt.Ltd.		
Under Section		9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date
1.	SAURAV JAIN (ADVOCATE)		OPERATIONAL CREDITOR	(S) Jain 16/11/17

ORDER

Ld. Counsel for the operational creditor is present. No one is present from the corporate debtor's side.

Heard the part arguments of the operational creditor. It has come to our notice that petitioner has filed affidavit in compliance of section 9(3)(b) of the Insolvency and Bankruptcy Code, 2016 (I & B Code) but without any signature and also on non-judicial stamp paper. It cannot be treated as an affidavit. Petitioner is directed to file affidavit on non-judicial stamp paper in compliance of section 9(3)(b) of the I & B Code.

List on 05/12/2017 for further consideration.

Sd

Sd

(Jinan K.R.)
Member (J)

(Vijai Pratap Singh)
Member (J)